

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No./100/251/2016 and
O.A. No./100/4217/2014

New Delhi, this the 22nd day of December, 2016.

Hon'ble Mr. P.K. Basu, Member (A)

Rakesh Kumar, Aged 27 years approx.,
S/o Late Shri Ramesh Kumar,
R/o House No.288, Chirag Delhi,
New Delhi-110017.

.. Applicant

(By Advocate : Shri Vinod Zutshi)

Versus

1. The Secretary,
Ministry of Science & Technology,
Department of Science & Technology,
Technology Bhawan,
New Mehrauli Road,
New Delhi-110016.
2. The Chairperson,
Standing Committee for Appointment on
Compassionate Ground,
Ministry of Science & Technology,
Department of Science & Technology,
Technology Bhawan,
New Mehrauli Road,
New Delhi-110016.
3. The Director [Admin.I (B)],
Ministry of Science & Technology,
Department of Science & Technology,
Technology Bhawan,
New Mehrauli Road,
New Delhi-110016.

.. Respondents

(By Advocate : Shri Vijay Kumar Sharma)

ORDER (Oral)**R.A. 251/2016**

Heard the learned counsel for both sides.

2. The learned counsel for the applicant refers to O.M. dated 05.09.2016, wherein the Govt. has now taken a decision that a married son can also be considered for compassionate appointment and para 4 of the order direct that the cases of compassionate appointment rejected solely on the grounds of marital status in terms of FAQ No.13 dated 30.05.2013 during the intervening period i.e. w.e.f. 30.05.2013 to 25.02.2015 in respect of married son may be reopened/reconsidered against vacancies occurring after issue of this O.M.

3. In view of this, the R.A. is allowed. The O.A. was also heard simultaneously.

O.A. 4217/2014

In view of the O.M. dated 05.09.2016 placed before me, this O.A. is disposed of, with a direction to the respondents to consider the case of the applicant in view of the O.M. referred to above, within a period of eight weeks from the date of receipt of certified copy of this order. No costs.

(P.K. BASU)
Member (A)

/Jyoti/